

**N O T I C E**

**IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that **with effect from 11<sup>th</sup> December 2023**, there will be a separate board of **supplementary cause list of fresh matters** on a **trial basis** in the Hon'ble Courts mentioned below. Freshly filed matters will be automatically listed on this additional supplementary cause list as per schedule noted below.

These matters should, therefore, not be mentioned before the benches concerned. Mentioning will be permitted **only if exceptional urgency is made out** justifying a listing earlier than the auto-listing schedule.

This protocol will initially be followed in the following Courts :

- 1) The **Division Bench** comprising of the **Hon'ble Chief Justice** and the **Hon'ble Shri. Justice Arif S. Doctor**.
- 2) The **Division Bench** comprising of the **Hon'ble Shri. Justice G. S. Patel** and the **Hon'ble Shri. Justice Kamal Khata**.

The auto-listing of aforementioned Division Benches will be one week after final numbering of freshly filed matter.

- 3) The **Single Bench** presided over by the **Hon'ble Shri. Justice M. S. Karnik** taking up **Regular Bail Applications of the year 2023**.
- 4) The **Single Bench** presided over by the **Hon'ble Shri. Justice N. J. Jamadar** taking up **Anticipatory Bail Applications**

- 5) The **Single Bench** presided over by the **Hon'ble Shri. Justice G. A. Sanap** taking up **Regular Bail Applications up to the year 2022.**

The auto-listing of aforementioned **Single Benches** will be **3 days after final numbering of freshly filed matter.**

The **Additional supplementary cause list** will be taken up before the **regular cause list.**

It is proposed to extend this protocol to all Courts in due course.

Dated this the 5<sup>th</sup> day of December, 2023.

By Order,

Sd/-  
(S. B. Bhansali)  
Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

Sd/-  
(H. M. Bhosale)  
Registrar (Judl-I),  
High Court, A.S., Bombay.